GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:3196
ANSWERED ON:29.11.2010
SCHOOLS FOR SCS/OBCS CHILDREN
Mishra Shri Mahabal ;Reddy Shri Magunta Srinivasulu;Singh Baba Shri K.C.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is setting up high quality residential schools for SC and Other Backward Classes (OBC) children exclusively;
- (b) if so, the details thereof including Andhra Pradesh, year-wise and State-wise;
- (c) whether the Government provides grants to Non-Governmental Organisations (NGOs)/Voluntary Organisations (VOs)/ Trusts etc. to run such schools for children of Scheduled Castes (SCs);
- (d) if so, the details thereof alongwith the criteria for providing grants to such organisations;
- (e) whether proposals for setting up of such schools are pending with the Government; and
- (f) if so, the details thereof and the reasons for delay?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON)

- (a) No, Sir.
- (b) Does not arise.
- (c) and (d) Under this Ministry's Scheme of 'Grant-in-aid to Voluntary Organizations working for Scheduled Castes, assistance is provided to voluntary organizations for running of residential Schools for SCs. Main criteria for considering grants under this Scheme are as follows:
- 1) The Organisation should be registered under the Societies Registration Act, a Public Trust registered under the law, a charitable Company, Indian Red Cross Society or, any other public body/institution having a legal status of its own;
- 2) The voluntary organization should have been registered for, at least two years, at the time of applying for grant under the Scheme.
- 3) Number of Scheduled Castes beneficiaries should not be less than 60%.
- 4) It is not run for profit to any individual or a body of individuals.
- 5) The State Government/UT Administration should recognize the School.

Proposals, complete in all respects and conforming to the norms and criteria of the Scheme, duly recommended by the State Governments' Multi-Disciplinary Grant-in-Aid Committee, are considered for assistance.

(e) and (f) The financial assistance under the scheme is given inter- alia for running a Residential School for the Scheduled Caste beneficiaries. The proposals received with the recommendation of the State Government/UT Administration are examined in accordance with the parameters of the scheme and grants are released subject to the availability of funds.